THE DEPUTY MINISTER IN THE MINISTRY OF IRRIGATION POWER (SHRI BALGOVIND VER-MA): and (b). (a) Central Flood Control Board at meeting held in November, 1970 had recommended that the State Governments should prepare comprehensive plans of flood control and draw out programme of works to be implemented by 1981 with the objective of providing protection to at least fifty percent of the flood prone areas. Sixth conference of State Ministers of Irrigation and Power held in June-July, 1972 had also recommended that Governments should prethe State pare comprehensive plans of control as early as possible, carryout investigations of priority schemes to 5th Five be taken up in the Plan and strengthen the organisations for the implementation and maintenance of works and that concerted action should be taken for increasing the tempo of flood protection works during the 5th Pan with a view provide protection to atleast per cent of the flood prone areas by 1981. These recommendations have been forwarded to the State Governments who are to prepare the comprehensive plans and fix up the priority of works to be taken up in the 5th Five Year Plan.

Written Answers

The details of the proposals are to be finalised when the comprehensive plans are prepared and relative priorities determined by the State Governments.

## INTERNATIONAL LAW CONFER-ENCE, 1973

868. SHRI THILLAI VILLALAN: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether Government propose to send an Indian delegation to the International Law Conference to be held at Brussels in August, 1973;

- (b) if so, names of members of the delegation; and
- (c) whether any additional judges apart from the Chief Justices are to be sent this time and if so, so details in this regard?

THE MINISTER OF STATE THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI NITI RAJ SINGH CHAUDHURY): (a) The Chief Justice of India received an invitaton to attend centenary celebrations of the International Law Association to be held in Brussels from 30th August 1st September, 1973. Beyond this, the Government of India have no information about the Conference

- (b) and (c). Do not arise.
- 869. [Transferred the 16thMarch, 1973].
  - 870. [Transferred to the 13th March, 1973.]

## रतलाम-भोपाल खण्ड में रेल सेवायें

- 871. श्री नन्द किशोर भट्ट : क्या रेल मंत्री यह बनाने की कृपा करेंगे कि :
  - (क) क्या यह सच है कि पश्चिमी रेल है के रतलाम-भोपाल खण्ड में चलने वाली दो यात्री गाडिया बन्द कर दी गई हैं;
  - (ख) क्या यह भी सच है कि पिछले 1 1/2 महोने से मथरा वडौदा यात्री गाडी भी ग्रनिश्चिनकाल के लिये स्थिगत कर दी गई है जिसके फलस्वरूप यात्रियों को भारी ग्रस्विधा हो रही है , ग्रीर
  - (ग) यदि हां, तो इन रेल सेवाग्रों के कब तक पुन: चाल् कर दिये जाने की सम्भावना है ?

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Written Answers

- SHRI NAND KISHORE 871. BHATT: Will the Minister of RAIL-WAYS be pleased to state:
- (a) whether it is a fact that two passenger trains running on Ratlam-Bhopal section of the Western Railway have been discontinued;
- (b) whether it is also a fact that the Mathura-Baroda Passenger train has also been suspended indefinitely for the last one and a half months on account of which the passengers have been facing great inconvenience; and
- (c) if so the time by when these train services are likely to be restored?1

रेल मंत्रालय में उपमंत्री (श्री मुहम्मद शकी क्रैशी) : (क) जी हां।

(ख) जी नहीं।

(ग) प्रक्त के भाग (क) के उत्तर में जिन गाडियों को बन करने का उल्लेख किया गया है उन्हें उच्च प्राथमिकता की विशिष्ट ढ्लाई का काम पूरा हो जाने पर फिर से पूर्णतया चाल् अर दिया जायेगा।

+[THE DEPUTY MINISTER THE MINISTRY OF RAILWAYS QURESHI): (SHRI MOHD, SHAFI (a) Yes.

(b) No.

(c) The discontinued trains referred to in part (a) of the question will be completely restored on completion of special moves of higher priority.]

SEA EROSION

872. SHRI B. V. ABDULLA KOYA:

†[] English Translation.

Will the Minister of IRRIGATION AND POWER be peased to state:

- (a) whether any comprehensive programme has been made to check the sea erosion on long term basis;
  - (b) if so, the details thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF IRRIGATION AND POWER (SHRI BALGOVIND VERMA): (a) and (b) Sea erosion is caused by a number of factors which are highly variable from year to year and as such the severity and extent of erosion and the places where it is likely to occur cannot be predicted. Therefore, it is not feasible to prepare a comprehensive programme or Master Plan as generally understood, for anti-sea erosion measures. All that is possible is the identification of areas based on the available data where the erosion is serious, the determination of priorities of protection works such areas, in sessment of the cost of works on the basis of pro rata cost of measures already adopted and found successful and drawing out a gramme of implementation. Such plan for anti-sea erosion measures in Kerala has been prepared by State Government of Kerala. According to this, out of 560 km of line in the State, 320 km are subject to serious erosion. About 80 have so far been protected. The cost of protection of the balance length, based on the experience of already undertaken, is Rs. 40 crores and it has been proposed to implement it in about 10 years with average annual outlay of Rs. 4 crores.

In the other Coastal States of the country, where erosion is localised, works are undertaken as found necessary to provide protection.